CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 547/MP/2026

Subject	:	Application under Regulation-44(6) and 44(7) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2019-20, 2021-22 and 2023-24 in respect of Loktak Power Station.
Petitioner	:	NHPC Limited
Respondents	:	APDCL & Ors.
Date of Hearing	:	**6.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Rajiv Dvivedi, Advocate, NHPC

Record of Proceedings

The matter was called out for a hearing in hybrid mode.

2. During the hearing, 'on admission', the learned counsel for the Petitioner submitted that the present Petition has been filed seeking recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of the generating station during FY 2019-20, 2021-22 and 2023-24 in respect of Loktak Power Station.

3. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

a) Admit and issue notice to the Respondents;

b) The Petitioner is directed to furnish the following additional information, after serving a copy on the Respondents, on or before **27.11.2026:**

i. Supporting documents, such as third-party certifications, i.e. CWC/CEA, to substantiate the claim of less inflows during the relevant periods;
ii. Detailed correlation of inflows with reservoir levels to substantiate the computation of the claimed shortfall in energy generation;
iii. Documentary support and calculation of shortfall claimed due to spillage that occurred at the barrage due to choking of the Khordak & Urigamel channel (path for connecting the Loktak Lake & Manipur River) & joint regulation of the Ithai barrage as per the decision taken in the meeting with the state authorities (MU); and

iv. Justifications & reasons for considering energy generated under DSM and SRAS in total shortfall calculation.

4. The Respondents are permitted to file their consolidated replies on or before **14.12.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **28.12.2026**.

5. The Petition shall be listed for hearing on **7.1.2027**.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)